## GOVERNMENT OF INDIA CULTURE LOK SABHA

UNSTARRED QUESTION NO:451
ANSWERED ON:10.11.2010
FUNDING PATTERN OF AUTONOMOUS ORGANIZATION
Majhi Shri Pradeep Kumar

## Will the Minister of CULTURE be pleased to state:

- (a) whether the Government has amended the funding pattern of its autonomous organizations falling under the cultural domains;
- (b) if so, the details thereof;
- (c) whether the Ministry has asked the views of various autonomous organizations before finalizing such amendments;
- (d) if so, the details thereof; and
- (e) the manner by which it is proposed to check the effectiveness of such changes?

## **Answer**

## MINISTER OF STATE FOR PLANNING AND PARLIAMENTARY AFFAIRS (SHRI V.NARAYANASAMY)

(a), (b), (c) & (d): Yes, Sir. In order to enable the Autonomous Organizations to plan their activities / programmes well in advance and to facilitate a better expenditure management, the pattern of release of funds has been amended and from 2010-11, the funds are being released in two installments of 75% and 25% each.

The amended procedure for release of funds to the Autonomous Organization is strictly in conformity with the provisions of General Financial Rules, 2005.

The issue of liberalization of release of funds to the Autonomous Organizations was revisited on the basis of the concern expressed by various organizations from time to time, regarding the then existing practice of releasing the funds in three installments of 40:30:30.

(e): Ministry of Culture has advised all Autonomous Organizations to ensure that expenditure from the grants should be incurred only on such item / project / scheme that have been approved by the Competent Authority. Further, in order to avoid overspending or parking of funds, the Autonomous Organizations have been asked to ensure an even flow of expenditure throughout the year to ensure that the funds are utilized optimally and lumpy expenditure is avoided at the end of financial year.